

Member from amongst the Members of the House to be a member of the NIMHANS, Bangalore.”

*The question was put and the motion was adopted.*

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### **REGARDING NOTICES RECEIVED UNDER RULE 267 AND OTHER MATTERS**

MR. CHAIRMAN: Hon. Members, I have received 13 notices under Rule 267. Dr. John Brittas, Shri Mallikarjun Kharge, Shri Neeraj Dangi, Shri Pramod Tiwari, Shri Akhilesh Prasad Singh, Shri Sanjay Singh and Dr. Syed Naseer Hussain have sought discussion on the alleged corruption, bribery and financial irregularities of the Adani Group. Shri Sandosh Kumar P and Shri Raghav Chadha have sought discussion on the ongoing violence and killings in Manipur. Dr. Sayed Naseer Hussain, Shri Javed Ali Khan and Shri Haris Beeran have sought discussion on violent clashes during survey in Sambhal, Uttar Pradesh. Further, Dr. V. Sivadasan has sought discussion on the need for special assistance to address the plight of people of Wayanad.

Hon. Members would recall that in this regard, I had given my detailed rulings on Rule 267 on 8<sup>th</sup> December, 2022 and 19<sup>th</sup> December, 2022. The same was reiterated by me on a number of occasions. These notices do not conform to the directives imparted by the Chair in this behalf.

I have not been able to persuade myself to agree to the same.

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### **OBSERVATIONS BY THE CHAIR**

MR. CHAIRMAN: I would urge the hon. Members, as I indicated in my opening observations, we are in a very particular period, namely, 75<sup>th</sup> year of adoption of the Indian Constitution. I would urge the hon. Members to keep that in mind and exemplify the highest standard not only to the 1.4 billion people, but also to the world that we will work in decorum, with devotion and commitment to fructify aspirations of our people. Now, Matters raised with permission ... (*Interruptions*)...

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